

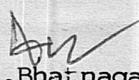
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH.

R.A. 55 of 2002 in
O.A. 1997 of 1998 (197/98)

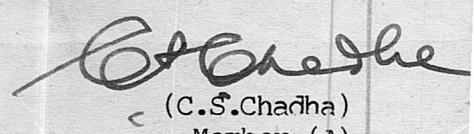
O R D E R

This Application for review of the order passed by us in OA 197/98 - Subh Narain Misra vs. UOI and others, on 16th April, 2002 has been filed by Shri Janardan Prasad, who was respondent No.7 in the said OA. The main ground for review is that on the date of arguments, he was not present and thus has been denied opportunity of being heard. It may be mentioned here that according to Rules 15 & 16 of the C.A.T. (Procedure) Rules, 1987, if any party is not present despite repeated calling of the case, the case can be decided on merits on the basis of the available documents.

We have perused the judgment. The reason for setting aside the appointment of respondent No.7 as Branch Postmaster was that he claimed preference to that post on the ground that he belonged to OBC, while according to the available record, we found that the advertisement as well as requisition sent to the Employment Exchange did not indicate that the post had been reserved for OBC category. Therefore, we find no error apparent on the face of the record or any other 'sufficient cause' to review our judgment. R.A. is, therefore, dismissed being without any merit.


(A.K.Bhatnagar)
Membr(J)

20th, September, 2002


(C.S.Chadha)
Member (A)